

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS & WOMEN'S WELFARE (SHRIMATI MARGARET ALVA) : (a) Upto the year 1985-86, 55 Centrally Sponsored I.C.D.S. Projects have been sanctioned for Rajasthan out of which 2 are in Chittorgarh Distt. During 1986-87, 8 projects have been sanctioned for Rajasthan.

(b) Yes, Sir.

(c) The projects level functionaries are trained by the National Institute of Public Cooperation & Child Development New Delhi/Lucknow for a duration of 2 months. The middle level functionaries, i.e. supervisors are trained for 7 months by the Home Science College, Udaipur. The anganwadi workers are trained at several Anganwadi Workers Training Centres within the State. They are given training for 3 months.

[English]

#### Vayudoot Services in Andhra Pradesh

6165. SHRI V. SOBHANADREESWARA RAO : Will the Minister of TRANSPORT be pleased to state :

(a) whether Vayudoot is proposing to expand its services in Andhra Pradesh during the Seventh Plan period ;

(b) if so, which are the places likely to be covered during the year 1986-87 ; and

(c) places likely to be covered subsequently and the steps taken in that regard especially to attract tourists ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) No, Sir.

(b) Does not arise.

(c) No plans for expansion of Vayudoot Services beyond the Seventh Plan period have been formulated.

#### Alleged Corruption in Central Council for Research in Ayurveda and Siddha

6166. SHRI DHARAM PAL SINGH MALIK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Central Council for Research in Ayurveda and Siddha is the apex body for research in Ayurveda and Siddha ;

(b) how are the Directors of the Institutes of the Council and Director of the Council appointed and how they are removed if their services are not consistent with the progress of organisation in administrative, financial and technical matters ;

(c) whether attention of Government was drawn to news item appearing in the Jansatta of 26 December, 1985 about the corruption in the Central Council for Research in Ayurveda and Siddha ; and

(d) if so, what are the steps taken thereon and whether this affected the objectives for which the Council was started ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR) : (a) Yes, Sir.

(b) The Director of the Institutes and Director of the Council are appointed keeping in view the recommendations of the duly constituted selection Committees/ Departmental Promotion Committees in accordance with the recruitment rules approved by the Governing Body for these posts. The appointing authority in respect of the Directors of the Institutes is the President of the Governing Body of the Council. The Director of the Council is to be appointed by the Governing Body of the Council with prior approval of the Central Government as per the Bye-laws of the Council.

The Central Civil Service (Conduct) Rules and the Central Civil Service (Classification, Control & Appeal) Rules are applicable to the employees of the Council and disciplinary actions against the employees are instituted as per the provisions

of these Rules for violation of any rules or procedures or other irregularities.

(c) Yes, Sir.

(d) The Council has looked into the allegations contained in the news item appearing in the 'Jansatta' of 26th December, 1985. Many of the allegations are vague and general. Where specific cases are concerned, investigations have revealed that *prima facie* no irregularities have been committed.

**Recruitment in Central Council for  
Research in Ayurveda and Siddha**

6167. SHRI DHARAM PAL SINGH MALIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the nature and control exercised by Government on the Central Council for Research in Ayurveda and Siddha ;

(b) how is the Director of the Council appointed, and is it necessary to have the appointment approved by Government when there is a Governing Body for CCRAS ;

(c) what is the institutional arrangement for recruitment of the technical persons in the Council, their removal in the event of their being found incompetent or as a result of disciplinary proceedings of otherwise ; and

(d) whether some incumbents appointed to the post of Director or in similar positions were found, during the last two years, unsuitable after evaluation of their performance and if so, the particulars thereof and the action taken against them ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR) : The Ministry of Health and Family Welfare do not exercise any direct control on the day to day functioning of the Council. The Council is an autonomous body registered under Societies Registration Act. The Ministry is adequately represented both on

the Governing Body and the Standing Finance Committee of the Council. The Government of India has power to issue directives to the Council. The Council submits Annual report and Audited Statement of Accounts for placing before Parliament through the Ministry.

(b) The Director of the Council is appointed by the Governing Body with the prior approval of the Central Government as per Rules and Regulations and By-laws of the Council.

(c) Recruitment of technical persons in the Council is done according to Recruitment Rules approved by the Governing Body of the Council. The employees of the Council at present are governed by the Central Civil Service (Conduct) Rules and Central Civil Service (Classification, Control and Appeal) Rules of the Government of India.

(d) A director of the Council was appointed on ad hoc basis w.e.f. 31st May, 1982 (AN). He was reverted to his original post of the Director of Central Research Institute (Ay), Delhi, on 14th December, 1984 (AN) on the orders of the President of the Council. The disciplinary proceedings against this officer have still not been concluded.

**Ayurveda Institutes/Centres Headed  
by Non-Ayurveda Personnel**

6168. SHRI DHARAM PAL SINGH MALIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether adequate funds are made available for research in Ayurveda and the number of Institutes/Centres working under the Central Council for Research in Ayurveda and Siddha for carrying out research in Ayurveda ; and

(b) whether it is a fact that major Institutes/Centres of Ayurveda are being headed by Non-Ayurvedic personnel and whether it adversely affects the progress of research in Ayurveda ?